

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 1488 of 2020

Nishant Kumar

.....

..... **Petitioner**

Versus

The State of Jharkhand & Ors.

..... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner

: Miss Srija Choudhary, Advocate

For the Respondent-State

: Mr. Mohan Kumar Dubey, A.C. to A.G.

For the respondent-JPSC

: Mr. Sanjay Piprawall, Advocate

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04/Dated:10/09/2020:

Heard Miss Srija Choudhary, learned counsel learned counsel for the petitioner, Mr. Mohan Kumar Dubey, learned counsel appearing for the respondent-State and Mr. Sanjay Piprawall, appearing for the respondent-JPSC.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Notice.

Mr. Mohan Kumar Dubey, learned counsel for the respondent-State waives notice on behalf of respondent no.1.

Mr. Rajendra Krishna, learned counsel appeared on apprehension with the instruction to file intervener petition as on behalf of selected candidate but the respondent no. 3 has already been made party respondent in the writ petition.

Since, Mr. Rajendra Krishan, learned counsel has appeared

on behalf of respondent no. 3, he accepts notice on behalf of respondent no. 3.

Respondents are directed to file counter-affidavit in the main writ petition as well as in I.A. No. 3350 of 2020 within two weeks.

Learned counsel for the petitioner submits that she will serve a copy of the writ petition as well as interlocutory application to Mr. Rajendra Krishna, learned counsel for the respondent no. 3.

I.A. No. 3350 of 2020 shall be considered on the next date of listing.

Post the matter on 29.09.2020.

Mr. Rajendra Krishna, learned counsel undertakes to file vakalatnama on behalf of the respondent no. 3 within a week.

Let the name of Mr. Sanjay Piprawall, learned counsel be reflected in the cause list on behalf of respondent-JPSC.

(Sanjay Kumar Dwivedi, J.)